

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

RAJYA SABHA

QUESTION NO 09.11.2010

ANSWERED ON

CUSTOMS DUTY ON EQUIPMENTS USED IN COMMONWEALTH GAMES .

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Shri Ishwarlal Shankarlal Jain

Will the Minister of FINANCE be pleased to state :-

- (a) whether the Ministry had exempted custom duty on the much talked about Helium balloon used in the inauguration and closing ceremonies of the Commonwealth Games, 2010;
- (b) whether exemption in custom duty was also given on the broadcasting equipments imported by Prasar Bharti and doping control equipments used during the games; and
- (c) if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI S.S. PALANIMANICKAM)

(a): Yes, Sir. Government had provided exemption from customs duty to Aerostat with all its standard equipment and frames including skirtings with essential and standard accessories.

(b): Yes, Sir. Exemption from customs duty was provided to broadcasting equipments if imported by Prasar Bharti, suppliers or contractors or vendors or sub-vendors of the Prasar Bharti or the broadcasting right holders in relation to the Commonwealth Games, 2010. Exemption from customs duty was also provided to Doping control equipment if imported by the Organizing Committee of the Commonwealth Games or a National Sports Federation or suppliers or contractors or vendors or sub-vendors of the Organizing Committee of the Commonwealth Games in the relation to the Commonwealth Games, 2010.

(c): The exemption from customs duty to Aerostat, doping control equipment and broadcasting equipment was provided vide notification no. 13/2010-Customs dated 19th February, 2010 as amended by Notification no. 84/2010-Customs dated 27th August, 2010. The duty free import of Aerostat and doping control equipment was subject to the condition that such goods shall be consumed or re-exported within three months from the conclusion of the Games or shall be handed over to the Sports Authority of India or the Delhi Development Authority or Government of National Capital Territory of Delhi. The duty free import of broadcasting equipment was subject to the condition that such goods shall be re-exported within three months from the conclusion of the games. Full duty is payable if these conditions are not fulfilled.